

THE HIGH COURT OF MEGHALAYA: SHILLONG

NOTIFICATION

Dated Shillong the 1st February, 2024

No.HCM.II/44/2016-Estt/169: With the approval of the Hon'ble the Chief Justice(Acting), the following Committees of this Registry are hereby re-constituted as follows:

- 1. Recruitment Committee for recruitment of Judicial Officers in the Meghalaya Higher Judicial Service and the Meghalaya Judicial Service:**

Registrar General	Chairperson
Registrar(Judicial Service)	Member-Secretary
Registrar(Administration)	Member
Central Project Coordinator	Member

- 2. Recruitment Committee for recruitment of Officers and staff in the Registry:**

Registrar General	Chairperson
Registrar(Administration)	Member-Secretary
Senior most Joint Registrar	Member
Officer i/c Establishment Section	Member

- 3. Procurement Committee :**

Registrar(Administration)	Chairperson
Joint Registrar i/c Procurement Section	Member-Secretary
Central Project Coordinator	Member
Officer i/c Accounts Section	Member
Finance & Accounts Officer posted in the Registry	Member
Officer on Special Duty(Finance)	Member

- 4. E-Procurement Committee:**

Central Project Coordinator	Chairperson
System Analyst	Member-Secretary
Registrar(Administration)	Member
Officer i/c Accounts Section	Member
Finance & Accounts Officer posted in the Registry	Member
Officer on Special Duty(Finance)	Member

This Registry's order No. HCM.II/19/2021-Estt/2450 dated 25th August, 2021 and other earlier orders/notifications/circulars/notices etc. issued by this Registry in this regard stands superseded accordingly.

NB:

1. The Procurement Committee shall also function as the Tender Committee and Purchase Board;
2. The Chairperson of each Committee shall have the discretion to co-opt any officer of the Registry or of the concerned State Govt. Departments as Members of the Committees;
3. Decisions/resolutions of the above Committees shall be subject to final approval/orders of the Hon'ble Judge i/c and the Hon'ble the Chief Justice.

Registrar General,
High Court of Meghalaya, Shillong.
Dated Shillong, the 1st February, 2024

Memo NO.HCM.II/44/2016-Estt./169-A
Copy to: -

1. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, Chief Justice(Acting) High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
2. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice B. Bhattacharjee, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
4. All Registrars/Joint Registrars/Deputy Registrars/Assistant Registrars/Officers in charge of Sections in the Registry concerned for favour of kind information and necessary action.
5. The Central Project Coordinator, High Court of Meghalaya, Shillong for favour of kind information and necessary action.
6. The Finance & Accounts Officer, High Court of Meghalaya for favour of kind information and necessary action.
7. The OSD(Finance), High Court of Meghalaya for favour of kind information and necessary action.
8. The System Analyst, High Court of Meghalaya for kind information and necessary action. She is requested to get the same uploaded in the Official Website.
9. Office File.

By order etc.


REGISTRAR GENERAL